

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.36/2022 & IA NO.38/2023 IN APPEAL No.34/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI MANOJ KUMAR DUBEY,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 27<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SEEMA KHORANA PATRA V/S DOON VALLEY COLONISERS AND BUILDERS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>59 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Rahul Agarwal with  
Sh. Raghav Dwivedi, Advs. : *For the Petitioner in main CP  
& Res. in IA No.36/2022  
and Applicant in IA No.38/2023*
- Sh. Vipin Kumar Kushwaha, Adv. : *For the Res. No.2 in main CP*
- Sh. Krishna Dev Vyas, Adv. : *For the Res. No.3 in main CP  
& Applicant in IA No.36/2022  
and Res. No.3 in IA No.38/2023*
- Sh. Niraj Kumar Singh, Adv. : *Independent Observer*

**ORDER**

Ld. Counsels representing their respective parties are present.

- 1.** In terms of an order dated 04.04.2024 *vide* para nos.4, 5 & 6, the following order was passed :-

- 4.** *In view of the aforesaid situation, we deem it appropriate to direct that, let the meeting of the Board be held within a period of four weeks' time. The meeting would be held before an Independent Observer namely Mr. Niraj Kumar Singh, Mobile No.9620499505, who will oversee the proceedings of the meeting and to report accordingly.*

**-Sd-**

**-Sd-**

5. *The meeting is directed to be held in the Company's registered office at Dehradun on 18.05.2024 at 12:30 PM. The fees/honorarium of the Independent Observer of an amount of Rs.25,000/- and the actual expenses for travel to Dehradun would be met by the Applicant. The Independent Observer would also record the proceedings of the meeting through audio/video visuals means and the expenses of the same be also borne by the Applicant. The report would be submitted by the Independent Observer soon after the meeting.*
6. *The copy of this order be supplied to the respondent nos.2 and 3 by the Ld. Counsel representing the Applicant by way of speed post as well as by email.*
2. In pursuance of the said order, the Independent Observer appointed by this Court, has observed the meeting which took place on 19.05.2024 at the registered office of the Company in the presence of the Board of Directors of the Company.
3. The Independent Observer, Ld. Counsel, Mr. Niraj Kumar Singh states that the report has been prepared and the same would be filed in the Registry of this Tribunal within a period of two days along with all requisite annexures.
4. Let the needful be done within the aforesaid stipulated period of two days. The copy of the said report along with annexures be also supplied to the Ld. Counsel representing the petitioner as well as to the Ld. Counsel representing the respondents within a period of one week thereafter.
5. The matter is adjourned for further hearing on 15<sup>th</sup> July, 2024.

**-Sd-**  
**(Manoj Kumar Dubey)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**27<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*